

BEFORE SHRI R.RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPELLATE  
AUTHORITY  
(Under Section 19 of RTI Act, 2005)  
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS  
Room No. 419, 'A' Wing,  
Shastri Bhavan, New Delhi-110 001  
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Appeal No.23(17)2012-IC

Dated: 15.02.2012

IN THE MATTER OF:

Shri Shashi Shekhar,  
C/o Arvind Kumar Mantu,  
Sri Ram Kunj, Post Office Road,  
Punaichak,  
Patna-800023

Appellant

Versus

Central Public Information Officer,  
Ministry of Law & Justice,  
Department of Legal Affairs,  
Shastri Bhavan, New Delhi.

Respondent

DATE: FIFTEENTH FEBRUARY TWO THOUSAND AND TWELVE

ORDER

15.02.2012

This appeal was taken up for hearing today.

2. The Appellant was absent. From the Respondent side Shri Nirmal Singh, CPIO and Shri Jagdish Kumar, SO(IC) were present.

3. The Appellant-Applicant filed an RTI application dated 28.11.2011 seeking information relating to Shri Anjani Kumar Sharan, Central Govt. Counsel. Respondent-CPIO has furnished the information, vide, his letter dated 06/01/2012. Aggrieved by the information supplied by the Respondent-CPIO, he preferred the present appeal dated 27/01/2012 received on 03/02/2012.

4. On perusal of records placed before me and the comments furnished by the Respondent-CPIO and, thereafter, I am of the view that the said enclosure ought to have been annexed along with the reply given to Appellant-Applicant by the Respondent-CPIO. I hereby direct Respondent-CPIO to furnish a copy of the Enclosure as stated in the letter No. 21(1615)2011-IC dated 6/1/2012 to the Appellant-Applicant.

5. Appeal is allowed to the extent indicated above.

6. In case, the Appellant is not satisfied/convinced with this Order, he may file 2<sup>nd</sup> Appeal before the Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.

URGENT  
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needful

  
(R. RAGUPATHI)

Additional Secretary & Appellate Authority